

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.109  
Appeal/1(AHM)2023

**Proceedings under Section 59 of Co.Act,2013**

**IN THE MATTER OF:**

Bipinkumar Babulal Jagani  
V/s  
Accurate PMS Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 14/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vinit Nagar, Adv.  
For the Respondent : Ms. Noopur Dalal, Adv. (R-6)  
: Respondents No.1-5 are ex-parte

**ORDER**

Ld. PCS MR. Vinit Nagar appears for the applicant.

Respondents No.1 to 5 are already ex-parte.

Ld. Counsel Ms. Noopur Dalal appears for the respondent No.6.

In compliance of order dated 22.08.2023, the applicant has filed additional affidavit to bring on record the observations vide inward diary No.D3255 dated 28.08.2022 which is taken on record.

However, Ld. Counsel appearing for the respondent No.6 submitted that the copy of this additional affidavit has not been provided. Ld. Counsel for the applicant undertook to provide the same today itself.

The respondent may file counter to this additional affidavit within two weeks.

List the matter on 12.10.2023.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**